

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA/XXXXXX No 1864/ 19 91  
 SH. GURDEEP SINGH BAJWA IN PERSON  
 APPLICANT (S) COUNSEL

VERSUS  
 U.O.I. RESPONDENT (S) COUNSEL

Date	Office Report	Orders
		<p>16.8.1991</p> <p>Present : Applicant in person</p> <p>The applicant is an employee of the Indian Institute of Technology, Delhi which is a body corporate established under the Institutes of Technology Act, 1961. No notification modification as envisaged under Sub Section-2 of Section 14 of the Administrative Tribunals Act, 1985 has been issued extending the jurisdiction of this Tribunal to I.I.T.s. As such the Tribunal has no jurisdiction to entertain the present application.</p> <p>2. The application, being not maintainable, the same may be returned to the applicant.</p> <p><i>J. P. Sharma</i>    (J.P. SHARMA)    MEMBER (J)</p> <p><i>kaushal kumar</i>    (KAUSHAL KUMAR)    VICE CHAIRMAN</p>